Development of FPIs

2655. SHRI PARIMAL NATHWANI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government has set up any Committee to further strengthen the development of Food Processing Industries (FPIs) in the country, if so, the details thereof;
 - (b) whether the Committee has submitted its report;
- (c) if so, the salient features of the recommendations along with the follow up action proposed to be taken thereon; and
 - (d) the other steps proposed to be taken to develop this sector?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) No, Sir.

(b) to (d) Do not arise.

Pending court cases and judicial database

2656. SHRI RAJEEV SHUKLA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in Supreme Court, High Courts and Subordinate Courts, separately;
- (b) the steps being taken by Government to reduce the pendency and expedite justice to people; and
- (c) whether Government proposes to set up a judicial database of pending cases at various courts, specific laws which deal with the subject matter, legal nature of disputes, interim relief in operation and number of adjournments, etc. and make it public to make the judiciary accountable and to ensure speedy justice?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) The data on pendency of cases is maintained by Supreme Court and High Courts. As per the information available, 61,300 cases were pending in Supreme Court of India as on 28.02.2015. As per information furnished by High Courts, 41.53 lakhs cases were pending in High Courts and 2.64 crore cases were pending in District and Subordinate Courts as on 31.12.2014.

The Government has adopted a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration by providing support for better court infrastructure